

ACT No. XXI OF 1895.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 19th October, 1895.)

An Act to amend the Upper Burma Laws Act, 1886, and the Shan States Act, 1888.

XX of 1886.
XV of 1888. WHEREAS it is expedient to amend the Upper Burma Laws Act, 1886, and the Shan States Act, 1888; It is hereby enacted as follows:—

XX of 1886. 1. In section 8, sub-section (1), of the Upper Burma Laws Act, 1886, after the words "Shan States" and "those States," respectively, the words "or any specified local area therein" shall be added. Amendment of section 8, Act XX, 1886.

XV of 1888. 2. In section 5 of the Shan States Act, 1888, after the words "Shan State" the words "or any specified local area therein" shall be added. Amendment of section 5, Act XV, 1888.